(2) A copy of the Code for broadcasts by individuals on All India Radio. [Placed in Library, See No. LT-2001/67].

LIST OF PERSONS AND/OR ORGANISATIONS
PRIORITY AUTHORISATION IMPORTANT

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I begot of lay on the Table a list of persons and or organisations other than Ministers and Government officials in whose favour priority authorisation 'Important' on trunk calls was current on the 3rd August, 1967 and was withdrawn with effect from the 4th August, 1967. [Placed in Library, See No. LT-2002/67].

STATEMENT IN REPLY TO HALF-AN-HOUR DISCUSSION ON 11TH DECEMBER, 1967 REGARDING SUGAR POLICY

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a statement in reply to Half-an-Hour discussion raised by Shri S. S. Kothari on the 11th December, 1967, regarding Sugar Policy, under direction 19 of the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library, See No. LT-2003/67].

12.56 Hrs.

STATEMENT RE: SOCIAL CONTROL OF BANKS

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Shall I read it or lay it on the Table, because it is a longish thing? (Interruptions)

MR. SPEAKER: Because there will be a discussion on it later on, it may be laid on the Table, so that all the Members may read it.

SHRI INDRAJIT GUPTA (Alipore): Will you allow some time for discussion?

MR. SPEAKER: Normally, after the Minister's statement, no question is allowed, only a discussion is allowed later on. Therefore, you may read it.

SHRI VASUDEVAN NAIR (Peermade): In this session or next session?

MR. SPEAKER: It is not in my hands, but in the hands of the Business Advisory Committee. All of you will meet and fix it up.

SHRI VASUDEVAN NAIR: I am asking because we are very much pressed for time, and I understand we have even pushed out some important business.

MR. SPEAKER: By reading alone that problem is not solved. I would like to understand and help you if I can. Reading alone is not going to help if I do not allow questions to be put, excepting taking away half an hour. Therefore, I would request him to place it on the Table of the House.

श्री ग्रॉकार लाल बेरवाः कौपी ग्रंग्रेजी में मिलेगी तो फाड दी जायगी।

श्री मोरारजी देसाई : श्रव श्राप की फाड़नाही तहजीब है तो मैंक्या कर सकता हूं?

I lay on the Table a statement on social control over commercial Banks. [Placed in Library, See No. LT-2004/67].

12.58 Hrs.

PERSONAL EXPLANATION BY MEMBER

SHRI M. R. MASANI (Rajkot): Mr. Speaker, Sir, I crave your indulgence to say a few words by way of personal explanation regarding certain statements made in this House during the discussion on a Calling Attention Notice on 12th December during which the name of my Party was mentioned by two Hon. Members as being amongst the recipients of American Governmental funds during the last General Elections.

I would like to recall that, when this matter came up for discussion on June, 15, 1967, I had repudiated these allegations as totally false. I had at that time said and I quote: "Every rupee of the election funds that we collected was collected from our friends, sympathisers and supporters in this country. So far as we are concerned, we are prepared and in fact insist that

[Shri M. R. Masani]

this matter should be investigated so that the facts may be brought to light."

I had gone on to say that "as soon as Government's preliminary investigation is over, an appropriate Tribunal should be set up. There should be a public investigation into the possible use of foreign money in our elections.... So far as we are concerned, we would like people to come and prove that any single rupee came to us other than from our own country, other than from our own compatriots"....

We in our Party are sick and tired of hearing these utterly irresponsible, cock and bull stories being put out time and again by those whose own hands are by no means clean in this matter. This is a good example of the old Hindi saying "Ulta chor kotwal ko dante". We want an end, once and for all, to this kind of smear compaign that goes on against patriotic parties and a elements by those who seek perhaps to cover up their own activities under the impression that the best method of defence is attack.

A reference was made by certain honourable members to certain articles contributed by one John Smith to the Literary Gazette of Moscow in which the names of the President of our Party, Prof. Ranga, Mr. P. K. Deo and myself re mentioned. I want to refute this foul libel with the contempt it deserves. The so-called testimony of this man John Smith is utterly worthless. He was an insignificant clerk while he was on his tour of duty in Delhi and could not have met any of the people whom he has named. Obviously, he has been fed with this fabricated propaganda material by those who are now harbouring him.

I would once again request that, order that this kind of smear compaign along with the consequent demoralisation in our public life may be brought to an end, Government should institute a judicial enquiry held in broad day light so that a Party like mine which is being slandered may be able to face any allegations that may be made against it and to disprove them. I request that the report of the Intelligence Bureau in this respect should be made public as also the report on the affairs of the Bank of China which

has been lying with the Government for some considerable time and regarding which an assurance was given in the other House that it would be published as soon as it is ready.

13 Hrs.

श्री मधु लिमये: (मंगेर.) हर दिन मारोप प्रत्यारोप हो रढ़ेहैं। व्यक्तिगत स्पष्टीकरण के नाम पर पांच दस मिनट का मौका दिया जा रहा है । मुझे कोई इस में एतराज नहीं है। लेकिन इस में से कोई न कोई रास्ता श्राप निकालें। जांच हो जाए भीर सारे तथ्य जनता के सामनें भाजायें।

MR. SPEAKER: I myself wanted to say something. Now, I entirely agree with you; this is an unfortunate thing-throwing slander against each other. Whoever does it-all of them-slander against each other-whichever party does it-should, I think, be given up. (Interruption) What is the method? I myself am not able to suggest anything on the spot, at the moment, and whatever I may suggest now may be wrong. I would only say that the leaders of parties and the Leader of the House and others could put their heads together and then we must evolve something. Otherwise, simply making allegations not only about Members but about people who are not here in this House, has no meaning. The others write to me: "Where is the protection for us? We cannot take them to a court of law and we cannot prosecute them for libel because it is a protected place, and we are helpless." The slander is there. Dirt is thrown against each other. I think the leaders of all parties including the Leader of the House could put their heads together and consider this problem.

Now, the Business Advisory Committee will meet today at 4 p.m. so that we will consider the items of business that have been suggested.

भी अटल बिहारी वाजपेयी (बलराम-पुर): जल्दी बलवाइये मीटिंग । हम चार बजे उसको लेना चाहते हैं।

SHRI SURENDRANATH DWIVEDY (Kendrapara): What you said is a general matter and the suggestion made by

you should be followed. But so far as this particular matter is concerned, ready, as you know, we have demanded that the Government should come forward with a statement. The enquiry conducted by the CBI should be before the Government. The Government must come forward with a statement about the investigations and the report that they have already before them. They are not coming forward.

MR. SPEAKER: I will convey this to the Minister.

SHRI SURENDRANATH DWIVEDY: We shall be very grateful to you, because we are very much concerned with it. Please use your good offices and let the Home Minister make a statement on it.

MR. SPEAKER: I will convey it the Home Minister.

SHRI J. B. KRIPALANI (Guna): This is not a question of parties. Some papers in foreign countries are writing these things. How will the parties be able to come to any conclusion? It is for the Government to investigate whether there is any truth in it or not. (Interruption) All the parties have not accused each other; they might have done, but here, the question is that the accusation comes from abroad, in foreign papers, and for the Government are responsible to investigate the whole affair and place their findings before the House.

MR. SPEAKER: The House stands adjourned and will meet after Lunch.

13.03 Hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after lunch at four minutes past Fourteen of the Clock

[SHRI C. K. BHATTACHARYYA in the Chair]

(AMEND-OFFICIAL LANGUAGES MENT) BILL-Contd.

MR. CHAIRMAN: The House will now take up clause-by-clause consideration of the Official Languages (Amendment) ВШ, 1967.

Clause 2 - (Substitution of new section for section 3)

Now, clause 2. Hon. Member present in the House who are desirous of moving their amendments to clause 2 may send slips to the Table within half-an-hour indicating the serial numbers of the amendments they would like to move.

श्री मध् लिमये (मुंगेर): सभापति महो-दय, मेरी प्रार्थना है कि सभी सभी राज्य सभा में एक ऐसी घटना हुई है, जिस को ले कर बहां शायद बडा हंगामा हो । काननी रूप से मौर नियमों के धनुसार तो राज्य सभा की कार्य-वाही में हमें दखल देनें का श्रिषकार नहीं है. लेकिन मैं श्रापसे यह प्रार्थना करना चाहता हूं कि क्या आप यहां से दो तीन लोगों को प्रति-निधि चन कर भ्रनौपचारिक रूप से भेजेंगे, जो वहां पर कुछ समझौता कराने की कोशिश करें?

एक माननीय सदस्य : वहां पर हुमा क्या

श्री मधु लिमये : वहां पर बात ये हुई है कि उत्तर प्रदेश के दो मंत्रियों का मामला जैसे यहां उठा था. वह वैसे ही राज्य सभा में भी उठा था। उस में बड़ी झड़प हो गई। श्री चह्नान ने वहां पर बयान नहीं दिया । वहां के सदस्य, श्री राज नारायण सिंह, को सदन की सेवा से हटा दिया गया है भीर उनको कहा गया है कि वह सदन छोड़ कर चले जायें। माननीय सदस्य ग्रभी सदन में बैठे हुए हैं। भौर मेरा खवाल है कि इस बारे में कोई समझौता करानें का प्रयत्न किया जाना चाहिए । जैसा कि मैं ने ग्रभी कहा है, मैं स्वयं जानता हं कि नियमों के अनुसार हम को राज्य सभा के मामलों में दखल देने का कोई भ्रधिकार नहीं है। लेकिन यह भच्छा होगा कि हम लोगों की भ्रोर से इस बारे में कोई कोशिश हो । श्री चह्नाण वहां पर जा कर बयान दे दें. ताकि जिस प्रकार हम लोगों को इस विषय पर बहस का मौका मिला है, वैसे ही जन लोगों को भी मौका मिल जाये।